

Central Administrative Tribunal  
Principal Bench, New Delhi

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OA No.359/95

New Delhi: February 21, 1995.

Hon'ble Mr S.R.Adige, Member (A)  
Hon'ble Mrs Lakshmi Swaminathan, Member (J)

1. Avtar Singh  
R/o WZ/165, Old Sahib Pura  
Tilak Nagar, Delhi.
2. Satinder Pal Singh  
WZ/165, Old Sahib Pura  
Tilak Nagar, Delhi.
3. Bhur Singh  
R/o WZ/22/270, Guru Nanak Pura  
Gali No.3, P.O.Tilak Nagar  
Delhi.
4. Sukhvinder Singh  
R/o WZ/172, Old Sahib Pura  
Tilak Nagar, Delhi
5. Rajinder Singh Rawat  
RZ/673/26, Gali No.19, Saad Nagar  
Palam Colony, Delhi

....Applicants

(By Advocate: Mr.R.K.Kapoor)

Versus

The Director General (Works)  
Central Public Works Department  
Nirman Bhavan  
New Delhi - 110 011

...Respondent

JUDGEMENT(Oral)

Hon'ble Mr S.R.Adige, Member(A)

In this application, Shri Avtar Singh and four others, all working as Motor Drivers (Casual Labourers) have prayed for regularisation.

2. The case of the applicants is that they have been working as such since the last 5 years or more but inspite of that they have not been regularised.

3. Mr V.K.Kapoer for the applicant has stated very firmly that the applicants have not filed any written representation to the authorities for regularisation, so far. He has, however, expressed the apprehension that in case the applicants did file any such written representation, the respondents were likely to take action that would prejudice the applicants' interests.

4. It is well settled in law that applicants should in the first instance exhaust the departmental remedies available to them. The applicants are therefore called upon to exhaust the departmental remedies open to them by filing in the first instance appropriate representation to the concerned authorities. We have no reason to believe that the respondents will not consider the same in accordance with the extant rules on the subject, and pass a considered order thereon, under intimation to the applicants. The applicants, if they so desire, may attach a copy of this order to their representation when they file it before the respondents.

5. Under the circumstances, this application appears to be premature and is dismissed accordingly.

No costs.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)  
Member (J)

*S.R.Adige*  
(S.R.Adige)  
Member (A)

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